

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 138 OF 2015**

**Dated: 16<sup>th</sup> March, 2018**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Damodar Valley Corporation ... Appellant(s)**

**Vs.**

**Central Electricity Regulatory Commission & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. M.G. Ramachandran  
Ms. Ranjitha Ramachandran  
Ms. Poorva Saigal  
Mr. Shubham Arya

Counsel for the Respondent(s) : Mr. Y.S. Bhaskar  
for Mr. S.K. Chaturvedi for R-2

Mr. Ravin Dubey for R-3

**ORDER**

Learned counsel, Mr. Ravin Dubey submitted that, earlier the learned counsel, Mr. Rishabh Donnel Singh appeared for the third Respondent has been appointed as a Civil Judge in Judicial Services. Therefore, after getting instructions from the third Respondent, he accepts notice on behalf of the third Respondent and undertakes to file his Vakalatnama within four weeks.

Submissions made by the learned counsel appearing for the third Respondent, as stated above, are placed on record.

Learned counsel appearing for the third Respondent is permitted to file his Vakalatnama within four weeks from today.

Learned counsel appearing for both the parties have submitted that, pleadings are completed in this matter.

List the matter for hearing on **04.05.2018**, as agreed by the learned counsel appearing for both the parties.

**(S.D. Dubey)**  
**Technical Member**  
ss/vt

**(Justice N.K. Patil)**  
**Judicial Member**